

 भारतीय प्रतिभूति और विनियम बोर्ड Securities and Exchange Board of India	<b>L&amp;T Chambers, 3rd Floor, 16, Camac Street,          Kolkata – 700017          Ph.: 033-23023000, Email: sebiero@sebi.gov.in</b>	<b>Notice of E -          Auction / Sale</b>
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**CORRIGENDUM TO PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES OF BISHAL GROUP OF COMPANIES, FALKON INDUSTRIES INDIA LIMITED, GOLDEN LIFE AGRO INDIA LIMITED, GOLDMINE FOOD PRODUCTS LIMITED, GSHP REALTECH LIMITED, JIVAN SATHI DREAM PROJECTS LIMITED, KALYANI AND KALYANI DEVELOPERS (INDIA) LIMITED, MANGALAM AGRO PRODUCTS LIMITED, MBK BUSINESS DEVELOPMENT (INDIA) LIMITED, ORION INDUSTRIES LIMITED, RAVI KIRAN REALTY INDIA LIMITED, RB GROUP OF COMPANIES, SANKALP PROJECTS LIMITED, SUMANGAL INDUSTRIES LIMITED, SUNPLANT BUSINESS LIMITED AND TRIBHUVAN AGRO PROJECTS LIMITED**

Securities and Exchange Board of India (SEBI) vide notice dated February 04, 2026 (published in the newspapers on February 04, 2026) has invited bids for sale of some properties of Bishal Group of Companies, Falkon Industries India Limited, Golden Life Agro India Limited, Goldmine Food Products Limited, GSHP Realtech Limited, Jivan Sathi Dream Projects Limited, Kalyani and Kalyani Developers (India) Limited, Mangalam Agro Products Limited, MBK Business Development (India) Limited, Orion Industries Limited, Ravi Kiran Realty India Limited, RB Group of Companies, Sankalp Projects Limited, Sumangal Industries Limited, Sunplant Business Limited, Tribhuvan Agro Projects Limited through e-auction platform on "as is where is and whatever there is" basis.

It has come to the notice of the Recovery Officer that the property of **Mangalam Agro Products Ltd.**, (the property described as *Land and Building at JL No. 58, Sabek Khatiyon No-1078, 958, 282, 1428, Hal Khatiyon No-714, 746, 1603, 1652, Plot No-2690, 2693, 2694, 2696, 2697, Mouza-Athla, PS, Chawki & ADSR-Rampurhat, Dist.-Birbhum*) (Total Area: 5.37 Decimal, Deed No. I-6030/2012) mentioned at **Serial no. MA2** in the Notice dated February 04, 2026, is currently under litigation. **Therefore, the said property is being withdrawn from the list of properties to be auctioned.**

Also, it has come to the notice of the Recovery Officer that the property of **MBK Business Development (India) Ltd.**, (the property described as *Land Situated at Dhabani, J.L. No. – 299, R.S. Dag No. - 699, R.S. Khatian No. - 47, L.R. Dag No. - 699/1060, L.R. Khatian No. - 361 & 368, Mouza - Rasiknagarapur, Under Narrah Gram Panchayet, P.S. - Bankura, District - Bankura, West Bengal, Pin – 722203*) (Total Area: 264 Decimal, Deed No. I-02928/2010) mentioned at **Serial no. MBK1** in the Notice dated February 04, 2026, has some pending litigation. **Therefore, the said property is being withdrawn from the list of properties to be auctioned.**

The remaining contents of the sale/e-auction notice dated February 04, 2026 (read with Corrigendum dated February 14, 2026) remain unchanged.

Sd/-

Place: Kolkata

Date: March 05, 2026

**Deputy General Manager & Recovery Officer  
 Securities and Exchange Board of India**